## GOVERNMENT OF INDIA SPACE LOK SABHA

UNSTARRED QUESTION NO:6475 ANSWERED ON:16.05.2012 SPACE POLICY LEGISLATION Bishnoi Shri Kuldeep

## Will the Minister of SPACE be pleased to state:

- (a) whether the Government has any space policy/legislation governing commercial and non commercial activities of Indian Space Programme;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to enact space legislation in order to lay down proper procedures in the matter?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG & PENSIONS AND IN THE PRIME MINISTER'S OFFICE

- (SHRI V. NARAYANASAMY): (a) The Government has space policies for commercial and non-commercial activities of Indian space programme in the major areas of satellite communication and satellite remote sensing. However, the Government does not have a space legislation.
- (b) The satellite communication and remote sensing activities of the Department are governed by the following policies:
- 1) A Policy Framework for Satellite Communication in India (1997), and The Norms, Guidelines and Procedures for Implementation of the Policy Frame-Work for Satellite Communications in India (2000)
- 2) Remote Sensing Data Policy (Formulated in 2001 and revised in 2011)
- (c) The operational space services in the areas of satellite communication and remote sensing are being used by private sector, in the recent past only and hence the need for space legislation was not imperative.
- (d) Studies have been initiated towards drafting a Space Legislation. Enacting a Space Legislation is a long term process involving consultations with various Central Ministries/ Departments and stake holders and taking cognizance of international regulations.